

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b) As on 31.10.1986, twelve applications received under the provisions of Industries (Development & Regulation) Act, 1951 for the grant of Letters of Intent for locating industries in Orissa are at various stages of consideration. Of these, four applications are pending for about six months, five applications for four months and the rest have been received recently. It is the constant endeavour of the Government to dispose of all pending applications as expeditiously as possible.

'Ganjam as a No Industry District'

1318. SHRI SUBAS MOHANTY: Will the Minister of INDUSTRY be pleased to state whether Central Government propose to declare Ganjam District of Orissa as a 'No Industry District'?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): No, Sir; Only districts having no large or medium scale industries are identified as 'No Industry Districts'. Ganjam district is not eligible for inclusion in the list of 'No Industry Districts'.

Developing Non-conventional sources of energy

1319. SHRI SURESH PACHOURI: Will the Minister of ENERGY be pleased to state:

(a) whether some State Governments have drawn up plans to develop non-conventional sources of energy;

(b) if so, what are the details in this regard;

(c) what efforts have been made to ask other States for drawing up plans for the development of non-conventional energy sources in their respective States; and

(d) whether the Union Government provides some assistance to State Governments for this purpose and if so, what are the details in this regard?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) to (d) All the State Governments have drawn up plans to develop non-conventional sources of energy. The plans aims at harnessing Solar Energy, Wind Energy, Bio-Energy, installation of Improved Chuiha etc. for generation/saving of energy during the Seventh Plan period. An outlay of Rs. 100.69 crores has been approved by the Planning Commission in the State sector for developing non-conventional sources of energy in the States. The implementation of the programmes is being reviewed on actual basis at the time of Annual Plan discussions in the Working Group for Non-Conventional Sources of Energy Programme. During the Annual Plan discussions the allocations are made for the next year for developing new and on-going programmes of non-conventional sources of energy.

In addition to the outlay approved by the Planning Commission in the State sector, the Central Government provides technical and financial assistance to the State Governments for developing non-conventional sources of energy. This assistance depends upon the targets for the various programmes fixed for different States in consultation with them and on the basis of technically viable projects emanating from them.

Korba West Thermal Power Station

1320. SHRI SURESH PACHOURI: Will the Minister of ENERGY be pleased to state:

(a) by when the fourth unit of 210 MW capacity Korba West Thermal Power Station in Madhya Pradesh would become ready for commercial operation; and

(b) what are the constraints responsible for delay in commissioning the plant and what steps Government of India have taken to overcome them?